

केन्द्रीय प्रशासनिक अधिकरण न्यायपीठ में
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

आदेश पत्र
ORDER SHEET

आवेदन सं० 200 का
ORIGINAL APPLICATION No. 413 of 2004

आवेदक
Applicant(s) **M R Velappan and 12 ors**

प्रत्यर्थी
Respondent(s) **Chief Accounts Officer, BSNL Kechi and 4 ors**

आवेदक (आवेदकों)
की ओर से अधिवक्ता
Advocate for
Applicant(s) **Mr O V Radhakrishnan**

प्रत्यर्थी (प्रत्यर्थियों)
की ओर से अधिवक्ता
Advocate for
Respondent(s)

रजिस्ट्री के टिप्पण
Notes of the Registry

अधिकरण के आदेश
Orders of the Tribunal

प्रस्तुतीकरण की तारीख
Date of Presentation: **31.5.04**

पंजीकरण की तारीख
Date of Registration: **7.6.04**

विषय
Subject: **Inclusion of DA in SCRA**

तेनाती की तारीख
Date of Posting: **8.6.04**

8.6.04 Mr. O.V.Radhakrishnan
5.7.04 Mr. Sunil Jose.
The grievance of the thirteen applicants in this O.A. is to get the benefit of merger of full DA with the pay for the purpose of Death Gratuity and Retirement Gratuity ordered as per A-2. When the matter came up before the Bench, learned counsel for the applicant submitted that similar O.A. Nos. ²³³332/04 and 318/04 have admitted and this O.A. may also be admitted. Respondents have no objection. Heard. Application is admitted. Counsel for respondents also stated that the question of jurisdiction involves in this case and he seeks four weeks' time to file reply statement. Time is granted. Applicant may file rejoinder, if any, within two weeks thereafter. List before RC for completion of pleadings on 26.7.04.

KVS(JM)
8.6.04

rv

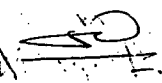
रजिस्ट्री के टिप्पण
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RC

None for either side.

No reply filed yet. Call
on 10.09.2004.


26.07.2004

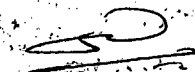
No reply filed.

R.
9/9/04

RC

Mr.S.K.Balachandran represented
Mr.O.V.Radhakrishnan for
applicants.
Mr.M.Rajeev represented Mr.
Sunil Jose, ACGSC for respon-
dents.

No reply filed yet. Call
on 25.10.2004.


10.09.2004

Reply filed on

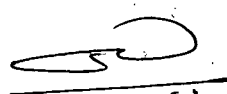
11-10-04.

R.
12/10/04

RC

None for either side.

Reply is on record. No
rejoinder filed yet. Rejoinder,
if any, filed by 10.11.2004
be taken on record and there-
after list before SB for
final hearing.


25.10.2004

22/11
2/11

4.3.05

AVH

C-I

(5) Mr.OV Radhakrishnan
Mr.Sunil Jose, ACGSC (rep.)

At the request of the counsel on either
side adjourned to after 2 weeks

By order


C.O.I

asp

19.4.05

C-II

(12) Mr.OV Radhakrishnan Sr. (rep.)
Mr.Sunil Jose

Counsel for the respondents has filed an
additional reply statement but the same has been
returned for curing defects. Counsel for the
respondents seeks sometime to cure defects and
to re-present the same. Let it be done. Post
after vacation.

KVS(JM)

asp

24.5.05

HPD

C-II

(9) Mr.OV Radhakrishnan Sr. (rep.)
Mr.Sunil Jose, ACGSC

At the request of the counsel for the
applicant, adjourned. Post next week.

By order


C.O.II

asp

रजिस्ट्री के टिप्पण
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Adoll Reply filed
on 24.5.05

21/5/05

Rejoinder not filed.

23/6/05

24/6

24/6

Rejoinder not filed.

14/6/05

Final order verified.

25/6/05
Co II

2.6.2005
(9)

Mr.OV Radhakrishnan (rep)
None for respondents

C. II

Counsel for the applicant sought three weeks' time for rejoinder. Time is granted. Post the matter after three weeks.

kkj

H
HPD (AM)
2.6.2005

17.10.2005
(23)

KVS(JM)

C-II

Mr.O.V.Radhakrishanan, Sr.
Mr. Sunil Jose

Heard. Common order pronounced in open

Court.

KVS(JM)
17.10.2005

vs

रजिस्ट्री के टिप्पण
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अधिकरण के आदेश
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1.0 1/10/71 2002.01.51
2.0 1/10/71 2002.01.51
3.0 1/10/71 2002.01.51
4.0 1/10/71 2002.01.51
5.0 1/10/71 2002.01.51
6.0 1/10/71 2002.01.51
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10.0 1/10/71 2002.01.51

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LIST OF PAPERS

OA. 413 / 2004

Sl No.	No. of Papers on Record			Date of Paper	Description of Paper
	I	II	III		
1.		31.5.2004		Proceedings	3 Pages
2.		17/10/2005		Final Orders	44 Pages

- ① ① 31.5.2004 OA
- ② 11.10.2004 Reply Statint
- ③ 24.4.2004 Addl. "
- ④ 10/6/04 m/a